

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 331/SM/2013

Subject : Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission license and other related matters) Regulations, 2009.

Date of hearing : 11.7.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Respondents : Raichur Sholapur Transmission Company Limited and others.

Parties present : Shri G. Sai Kumar, Advocate, RSTCL
Shri S. Sai Kumar, Advocate, RSTCL
Shri Nitish Gupta, Advocate, RSTCL
Shri Birender Kumar Singh, RSTCL

Record of Proceedings

Learned counsel for the respondents submitted that Raichur-Sholapur 765 kV S/C transmission line has been charged and commercial operation date has been achieved within the allowable period in terms of Clause 4.4 read with clause 6.2 of the TSA. He submitted that all the remedial measures suggested by the Commission and by CEA has been implemented and the project is now complete despite blockades, bottlenecks, incessant and adverse weather conditions, etc.

2. After hearing the learned counsel, the Commission directed the respondents to submit a detailed affidavit, by 24.7.2014 containing the following:

- (a) The work on the transmission line has been completed in all respects;
- (b) Copy of letter of date of commercial operation of the transmission line issued by concerned RLDC; and
- (c) The quantum of power flowing through the transmission line;

3. The Commission directed that the due dates for filing the information should be strictly complied with.

4. Subject to above, the Commission reserved order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)